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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 593 OF 2023

IN THE MATTER OF:

MURSALEEN

...APPLICANT

VERSUS

STATE OF HARYANA & ORS

...RESPONDENTS

**OBJECTIONS/ REPLY ON BEHALF OF THE APPLICANT TO
THE STATUS REPORT DATED 11.02.2024 FILED BY SEIAA,
HARYANA**

FILED BY:



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MOST RESPECTFULLY SHOWETH:

1. The present Original Application was filed by the Applicant under Section 14 and 15 of the National Green Tribunal Act, 2010 raising *serious and substantial questions relating to the environment* in respect to the rampant and excessive illegal Sand /Sand, Bajri & Boulder Mining continuously going on in District Yamunanagar, Haryana by Mining Lease holders/ Stone crushers and Screening Plants *'in connivance with the officers of the District administration, in particular the District Magistrate, Yamunanagar and District Mining officer, Yamunanagar'*.
2. The Applicant has submitted in the OA that such rampant, excessive and continuous illegal mining is in operation, in the absence of the following:
 - (i) Valid District Survey Report [DSR]
 - (ii) No Comprehensive Mining Plan [CMP]
 - (iii) No Replenishment studies

- (iv) Mining outside the Mining lease area
- (v) Mining on basis of invalid/ defective ECs granted without an EIA study/EMP or public hearing/ and EC granting without Cluster EIAs
- (vi) Mining without CTO/CTE
- (vii) Mining using heavy machinery and beyond permissible depth
- (viii) Mining of Bajri, Boulder & Sand on ECs issued for Sand only
- (ix) Non-adherence of EC conditions
- (x) No post Monitoring
- (xi) Mining in a submerged water area;

in blatant disregard to the Environmental Rule of Law, the principle of Sustainable Development, in violation of the EIA, 2006, Sand Mining Guidelines issued by the MOEF in 2016 and 2020, and various Judgments passed by the Hon'ble Supreme Court (*Deepak Kumar, Common Cause, Pawan Kumar, Vellore Citizens, ND Jayal, MC Mehta*) and this Hon'ble Tribunal passed in the cases of *NGT Bar Association, Raj Kumar, Rajjan, Pawan Kumar, Dileep Singh, Junaid Ayubi, Pramod etc...*

The Applicant craves leave of this Hon'ble Tribunal to refer to, and rely upon the averments and submissions made in the body of the Original Application and the same may be read as part and parcel of the present objections in *toto*, and are not repeated herein for the sake of brevity.

3. That along with the present OA, the Applicant had filed IA No.753 of 2023 seeking certain interim prayers, *interalia* as under:

a) *Pass an Order constituting the Monitoring Committee headed by Justice Pritam Pal Singh and/or a Committee of Experts headed by a retired High Court Judge, including representatives from the MOEF, CPCB & IIT Roorkee to undertake a survey on the status of 28 Mining leases in District Yamunanagar and their compliance with EIA, 2006, MOEF Guidelines, 2016 & 2020, along with a physical inspection of all Mining areas (leased area or otherwise) in District Yamunanagar;*

The aforesaid prayers for surveys and inspections by an independent and unbiased committee was sought on the allegations that the excessive, illegal, unplanned and unsustainable mining is being carried on in the entire District in collusion with the State government officials, and in particular District Magistrate, Yamunanagar and District Mining officer, Yamunanagar.

The Averment made in the OA regarding the collusion of the state officials are as under:

- *“That there is a complete breakdown of District law enforcement/ Machinery in District Yamunanagar, wherein illegal mining by various modes is on-going in the entire District by the Lease holders/ Stone Crushers, under the eyes of the Mining Department. The blatant and audacious manner with which the officials of the Mining Department have turned a Nelsonian blind eye to such illegal acts of Mining has been noticed in various Joint Committee Reports/ CAG Report, which is unprecedented and highly unfortunate...*

- *That despite termination/ suspension of Mining leases by the Mining Departments for various reasons, eg. non-payment of Royalty / illegal mining etc..., such Mining leases continue to operate in connivance with the officials of the Mining Department. In particular Mining leases mentioned in Annexure A-1 at Serial No. 1,3,4,6,7,14,18, 23 and 24 (i.e. 9 in total) were terminated, however mining operation with heavy machinery during odd hours at night is still on going on a regular basis.*
- *It is evident from the Report of the Monitoring Committee headed by Justice Pritam Pal Singh in OA No. 150/2021 titled Anish v. UOI wherein in respect of Mines at Serial No. 4, 7, and 14 the said Monitoring Committee after making enquiries and undertaking Site visits confirmed that Mining is going on by the Lease holders even post the termination/ suspension of Mining leases. This obviously is impossible without the connivance of the officials of the Mining department, Yamunanagar.*
- *However, till date no action has been taken by the Mining Department, Yamunanagar or Department of Mining, Haryana let alone any Environmental compensation imposed, and many leases/ Stone Crushers/ Screening plants continue to operate in connivance with the District officials despite having been terminated on paper”*

(emphasis is ours)

4. This Hon'ble Tribunal vide its Order dated 6.10.2023 after noticing all the averments made in the OA and the IA No. 753 of 2023 directed the Applicant herein to implead the concerned private parties and at the first instance directed the SEIAA, Haryana to give a report covering all the points noted in the order.

A Copy of the Order dated 6.10.2023 passed by this Hon'ble Tribunal in enclosed herein and marked as ANNEXURE A. 27-28

5. Pursuant to the said Order dated 6.10.2023, the SEIAA, Haryana vide its Office Order dated 26.10.2023 constituted a Sub-Committee comprising of 8 persons, including very representatives of the Mining Department Haryana and Yamunanagar, against whom direct allegations were made in the present OA. The said Sub-Committee was directed to visit the sites of the Mining lease sites in District Yamunanagar, and give a report covering all the points mentioned in the OA.
6. That based on the site visits made by the Sub-Committee, the SEIAA, Haryana filed its Status Report on 11.02.2024, wherein it found clear evidence of mining activities being performed in large scale upto 15-30 ft depth till reaching of the water table, however failed to name the person(s) involved in such illegal mining. Furthermore, the Status Report discloses the pendency of 64 FIRs in respect of illegal mining being registered in the District, Yamunanagar, and recommended for a detailed enquiry to be conducted in the matter.

THE RELEVANT PORTIONS OF THE STATUS REPORT FILED BY THE SEIAA, HARYANA ARE EXTRACTED AS UNDER:

“During inspection, clear evidence of mining at huge scale were observed in the vicinity of Bailgarh North & South mining sites...

Further, on the way back to O/o Regional officer, HSPCB, Yamuna Nagar Region, after inspection, clear evidences of mining activities being performed at large scale (outside Riverbed), with an average depth of mining ranging between 15 to 30 feet, were also observed in the vicinity of villages namely Devdhar, Bhalla Majra, Mujahid wala and Doiwala. However,

*at the present juncture it is difficult to ascertain whether the mining activities were performed legally/illegally or to earmark the individuals/firms responsible for above mentioned mining activities it is further pertinent to mention here that the pits formed due to mining activities in the above mentioned villages were found submerged with water thereby giving inference that the **mining activities were continued till reaching the depth of water table**, resulting thereby difficult to ascertain the actual depth of mining carried out. Further, it is also pertinent to mention here that the facts of mining being done legally or outside the earmarked mining sites can only be ascertained after detailed enquiry in the matter by Mines & Geology Department Revenue Department, Haryana State Water Resources Authority and other stake holding agencies/departments.*

*That Keeping in view of all the facts, circumstances, inspection conducted by the answering respondent and the data obtained from the Mining Department & HSPCB, it is appropriate to mention here in addition to the submission of reports and the documents as annexed in the preceding Para's **upon analysis of all facts and data, no prudent man can draw the inference that there was no illegal mining at the site, as the pits formed due to mining actives were found sub merged with the water and this facts itself that the mining activities were continued till reaching the depth of water table**. Further, it is necessary to mention here that keeping in view the past violation, **64 number of FIR's had already been registered against illegal mining** in Bailgarh (North) & (South) Mining sites by the Mines & Geology Department and at the cost of repetition, it is necessary to bring into the notice of this Hon'ble Tribunal that this Hon'ble Tribunal had already imposed a penalty of Rs 12 crores as Environment Compensation vide order dated 18.11.2022 in OA No 150/2021 titled as Anish Vs. Union of India & other, which was later on, revised by Hon'ble Supreme Court from Rs 12 crores to Rs 4 crores. However, keeping in view the particular instance of pits formed due to mining activities being found sub-merged in water indicating mining activities being continued till the depth of water table, as mentioned in the inspection report as R-6/5 in Para Number 6 above, **it is appropriate to submit that to ascertain all the facts meticulously, a detailed enquiry may be got conducted in the matter by Mines & Geology Department, Revenue***

Department, Haryana State Water Resources Authority and other stake holding agencies/departments”.

(emphasis is ours)

7. That in addition to the above, the Status Report filed by the SEIAA, UP demonstrates and establishes the following:

NO VALID DISTRICT SURVEY REPORT (DSR)

Admittedly, there is no valid DSR in existence as of today. Previously a DSR prepared by the defunct DEIAA was approved on 10.08.2017 which post the Judgment in *Satendra Pandey* and *Pawan Kumar* are illegal and even otherwise expired being valid for a period of 5 years.

The Status Report records that a new DSR dated 16.10.2023 has been prepared by the District Administration i.e. prepared after the filing of the present OA which is pending approval.

NO COMPREHENSIVE MINING PLAN [CMP]

The Status Report filed by the SEIAA, Haryana does not disclose whether a Comprehensive Mining Plan is in existence. The Applicant respectfully submits that the SEIAA and the Sub-Committee have wrongly referred to the individual Mining Plans of the project proponents, without considering the requirement of a Comprehensive Mining Plan for the entire District as per Clause 8.1 of the EMGSM, 2020 which states that “No mining shall be allowed in the area which not been identified in the comprehensive mining plan of the District”.

REPLENISHMENT STUDY – NOT CONDUCTED FOR A MAJORITY OF THE SAND GHATS

The Status Report reveals that 20 out of the 28 Mining leases are located in the River bed wherein Replenishment studies have only been conducted in respect of 4 Mining leases.

Notably, Serial No. 6,11, and 13 as per Annexure A-1 are operational, wherein mining operations are being carried on without any Replenishment study.

It is pertinent to note that the project proponent at Serial No. 13 (*i.e. M/s MP Traders*) has filed a Reply submitting that a Replenishment study was conducted in the year 2023, however the said fact is conspicuous by its absence in the Status Report. It is submitted that the Replenishment study placed on record by M/s MP Traders is by a private organization which is not a NABET approved consultant, and ostensibly appears to have been created belatedly for the purposes of filing before this Hon'ble Tribunal.

OBJECTIONS TO THE STATUS REPORT FILED BY THE SEIAA, HARYANA

8. The Applicant herein has certain strong objections to the Status Report filed by the SEIAA, Haryana which are as follows:

A. SEIAA wrongly delegated its functions to a Sub-Committee comprising of the very officials against whom serious allegations were raised in the OA

This Hon'ble Tribunal vide its Order dated 6.10.2023 directed the SEIAA, Haryana at the first instance to give a report covering all points raised in the OA. The SEIAA, Haryana vide its office order dated 26.10.2023 constituted a Sub-Committee comprising of 8 persons, including the very representatives of the Mining Department Haryana and Yamunanagar, against whom direct allegations were made in the present OA

The Applicant submits, that *firstly*, the SEIAA, Haryana wrongly delegated the exercise that was directed to be conducted by itself, and SEIAA ought to itself have performed the said functions and done the needful as directed by this Hon'ble Tribunal. It is a well settled principle of law [*LIC v. Escorts, 1986 (1) SCC 264*] that a authority who is directed to perform certain functions cannot divest itself and delegate such functions to some other authority/ persons, in as much as, this tantamounts to overreaching the Orders passed by this Hon'ble Tribunal and results in variation of the judicial order, and a situation that was never contemplated by this Hon'ble Tribunal.

Secondly, the Applicant submits that the presence of such persons against whom direct allegations of being perpetrators of illegal mining and connivance was made, is *per se* illegal, and such person ought not to have been involved atoll in the process. *A fortiori*, such persons against whom allegations are made would not be impartial and rather be biased, which would result in a travesty of justice. This plea of bias is therefore being raised at the

first instance by the Applicant due to the apparent and obvious conflict of interest.

The Hon'ble Supreme Court in *ASHOK KUMAR YADAV VS. STATE OF HARYANA*, AIR 1987 SC 454 held that the test of 'reasonable apprehension of bias' should be adopted to ascertain whether the facts on records disclose a real apprehension in the mind of others that there is reasonable likelihood of bias affecting the decision.

In *RANJIT THAKUR VS. UNION OF INDIA*, (1987) 4 SCC 611 the Hon'ble Supreme Court held that the likelihood of bias is to be ascertained from the perspective of the party/ litigant. The Hon'ble Court held as follows:

"17. As to the tests of the likelihood of bias what is relevant is the reasonableness of the apprehension in that regard in the mind of the party. The proper approach for the judge is not to look at his own mind and ask himself, however, honestly, "Am I biased?" but to look at the mind of the party before him.

18. Lord Esher in Allinson v. General Council of Medical Education and Registration, [1894] 1 Q.B. 750 at 758 said:

"The question is not, whether in fact he was or was not biased. The Court cannot inquire into that...In the administration of justice, whether by a recognised legal court or by persons who, although not a legal public court, are acting in a similar capacity, public policy requires that, in order that there should be no doubt about the purity of the administration any person who is to take part in it should not be in such a position that he might be suspected of being biased."

19. In Metropolitan Properties Co. (F.G.C.) Ltd. v. Lannon, [1969] 1 Q.B. 577, at 599, Lord Denning M.R. Observed: B "... in considering whether there was a real likelihood of bias, the court does not look at the mind of the justice himself or at the mind of

the chairman of the tribunal, or whoever it may be, who sits in a judicial capacity. It does not look to see if there was a real likelihood that he would, or did, in fact favour one side at the expense of the other. The court looks at the impression which would be given to other people. Even if he was as impartial as could be never- the less if right minded persons would think that in the circumstances there was a real likelihood of bias on his part, then he should not sit "

20. *D Frankfurter J in Public Utilities Commission of the District of Columbia v. Pollack (343 US 451 at 466) said:*

The judicial process demands that a judge move within the framework of relevant legal rules and the court covenanted modes of thought for ascertaining them. He must think dispassionately and submerge private feeling on every aspect of a case. There is a good deal of shallow talk that the judicial robe does not change the man within it. It does. The fact is that on the whole judges do lay aside private views in discharging their judicial functions. This is achieved through training, professional habits, self-discipline and that fortunate alchemy by which men are loyal to the obligation with which they are interested. But it is also true that reason cannot control the subconscious influence of feelings of which it is unaware. When there is ground for believing that such unconscious feelings may operate in the ultimate judgment or may not unfairly lead others to believe they are operating, judges refuse themselves. They do not sit in judgment... "

B. SEIAA STATUS REPORT – INCOMPLETE (NON COMPLIANCE OF DIRECTIONS)

This Hon'ble Tribunal vide Order dated 6.10.2023 directed the SEIAA to 'give a report covering all the points which have been noted above' i.e. in para 2 of the OA. However, the Applicant submits that the Status Report is incomplete and does not cover the following issues which are *interalia* demonstrated in the table below:

ILLEGALITIES IN 28 SAND MINING LEASES***(DISTRICT YAMUNANAGAR)***

| S.NO. | PARTICULARS | DETAILS OF MINES <i>(As per Annexure A-1)</i> |
|--------------|---|---|
| 1. | Mining continuing despite termination of leases | 9 <i>(Serial No. 1,3,4,6,7,14,18,23 & 24)</i> |
| 2. | Mining beyond lease area | 5 <i>(Serial No. 3,5,12,13 & 16)</i> |
| 3. | Illegal mining of BGS under Mining Leases/ EC for sand only | 4 <i>(Serial no. 10,11,17 & 28)</i> |
| 4. | No Cluster EIA/ Public Hearing | 13 Mining Leases forming five (5) clusters <i>(Serial No. 1, 4, 6, 7, 10, 11, 12, 15, 16, 17, 22, 23 & 24)</i> |
| 5. | Mining in area between 5-25 ha without EIA/ Public Hearing | 11 <i>(Serial No. 2, 3, 4, 5, 9, 11, 14, 15, 3, 24 & 25)</i> |

A perusal of the Status Report would indicate that none of the aforesaid five (5) issues/ points have been considered in the said Report.

i. MINING CONTINUING AFTER TERMINATION OF MINING LEASES

The Applicant had averred that despite termination/suspension of mining leases by the Mining Department for various reasons, 9 (nine) Mining leases [*Serial No. 1,3,4,6,7,14,18,23 & 24 in Annexure A-1*] continue to operate by using heavy machinery during odd hours at night. Stone Crushers & Screening Plants suspended/ terminated by the Director Geology for illegal

procurement of BGS on fake bills vide Order dated 30.06.2021 are still operating & fully functional.

The Site inspections by the Sub-Committee was conducted only in respect of the 10 operational mines within the Mining lease areas, whereas it ought to have been conducted for all the 28 Mines in respect of the Mining lease areas, and also in and around the permissible Mining lease areas in the vicinity.

That one of the primary allegations made in the OA was that Mining operations are being conducted in and outside the Mining lease areas even after termination of the Mining leases. The Applicant had made references to cases wherein this Hon'ble Tribunal (Anish v. UOI) had imposed Environmental compensation of Mining leases mentioned in Serial No. 4,7 and 14 of Annexure A-1 for conducting mining operations after termination of lease.

ii. MINING BEYOND THE MINING LEASE AREA

The Applicant had submitted that most of the Mining Lease holders have indulged in excessive, uncontrolled and unregulated illegal mining outside/beyond the mining lease area.

In connection therewith, the Applicant had placed reliance on the CAG Report which observed that in respect of 4 Mining Leases [*Serial No. 3,12,13 & 16 in Annexure A-1*] there was a mismatch between coordinates given in the Mining Plan and actual coordinates where mining was being undertaken.

The Applicant had further placed on record the Joint Committee Report dated 10.05.2022 in *Shokeen Ali*, OA No. 337 of 2021 which was accepted by this Hon'ble Tribunal has noticed this aspect by recording that *“this situation is dubious as how for such a long period such huge illegal mining and mineral extracted remained unnoticed and non-reported by the Mines and Geology Department when the department is doing regular inspection of the mining unit.”*

The Applicant submits that Mining operations in the District are mostly carried out outside the Mining lease areas, and thus inspection of the entire Area, rather than Mine area specific inspection ought to be carried out. In this regard, the Applicant seeks to bring attention to the mining block mentioned at Serial No. 10 of the Status report (Malikpur Khadar Block YNR B28) [Serial No. 3 in Annexure A-1] in respect of which though the Status report is silent, but the Joint Inspection Report at Page 286 of the Report states that *“further, the team also observed that approx. 4-4.5 Acres of land is illegally excavated adjoining the lease area which is also now cultivated by the landowners”*.

The above remarks by the Joint Committee, which are silent and not mentioned in the Main Status Report gives impetus to the Applicant's submission that the Sub-Committee comprised of partial and biased individuals, wherein despite the aforesaid averments, the Sub-Committee only inspected the Mining lease areas of the 10 operational mines, and not the Area in and around the Mining lease area.

iii. MINING OPERATIONS GOING ON FOR EXCAVATION OF BAJRI, GRAVEL & SAND BUT EC & MINING LEASE ISSUED ONLY FOR SAND

The Applicant had specifically submitted that at many Mining areas, though the Mining lease holders are granted Mining leases and ECs for excavation of Sand only, however they are found to be indulging in illegal mining of Bajri, Gravel and Sand (BGS)

Reference was made to OA No. 423 of 2022, *Mohinder Pal* wherein this Hon'ble Court is seized of the same issue in respect of the Mining leases mentioned at Serial no. 10,11,17,28 in Annexure A-1.

However, the Status Report is absolutely silent on this aspect.

iv. NO CLUSTER EIA/ PUBLIC HEARING

The Applicant has submitted that 13 Mining lease holders (*Serial No. 1,4,6,7,10,11,12,15,16,17,22,23 & 24 in Annexure A-1*) are forming five (5) clusters, however were not appraised on the basis of Cluster EIA/EMP and Cluster Public hearing in complete dissonance of the Notification dated 15.1.2016 and SSMG, 2016. The Status Report simply stated 'NIL' without disclosing the distance between the said mines, and whether or not the periphery of such mines are within 500 meters of each other.

The Applicant submits that the entire procedure followed by the Respondents in granting the said 13 ECs is *ex facie* flawed, illegal

and liable to be set aside, in terms of the Judgments passed by this Hon'ble Tribunal in *Ravi Kumar & Rajjan*.

v. **MINING IN AREA BETWEEN 5-25 HA WITHOUT EIA**

The Applicant had submitted that Mining is continuing in 11 Mining leases [Serial No. 2,3,4,5,9,11,14,15,23,24 & 25 in Annexure A-1] which have mine lease areas between 5-25 ha, on the bases of invalid and defective ECs that were wrongly issued without EIA Study/EMP and Public consultation and inapplicable as per the directions passed by this Hon'ble Tribunal in *Satendra Pandey*.

The Applicant submitted that in view of the directions passed by this Hon'ble Tribunal in *Dileep Singh*, vide its judgment dated 1.07.2022 the ECs granted in respect of such 11 Mining Leases ought to be re-visited/ re-appraised.

Notably, 4 out of the 10 operational leases mentioned at Serial No. 3, 5, 11 and 13 in Annexure A-1 are operating on the basis of ECs issued without an EIA study, and thus ought to be directed to be immediately stopped.

vi. **VIOLATION OF EC CONDITIONS (No CTO OR CTE/ BEYOND PERMISSIBLE DEPTH/ SUBMERGED WATER/ IN STREAM MINING/ NO POST MONITORING REPORT/ NO PLANTATION/ NO MINE CLOSURE OR RESTORATION)**

The Applicant had submitted that there is breakdown of the state machinery in District Yamunanagar, wherein there is violation of

EC conditions, with impunity and without any fear or repercussions, and non of the operational/non-operational mines have submitted Post Monitoring Reports as required under the EIA, 2006.

However, despite the said averment, the Status Report is completely silent on the post EC compliance, Mine closure and restoration etc...

A Tabular Chart regarding the Averments made in the OA, the corresponding Response in the Status Report and the Applicant's Comments in respect of the 28 Mining leases are enclosed herein and marked as **ANNEXURE – B 29-31**

A Tabular Chart indicating the Averments made in the OA and the corresponding Response in the Status Report is enclosed herein and marked as **ANNEXURE-C 32-35**

9. It is relevant to mention that a Joint Committee comprising of Chairman, CPCB, members of the UPPCB & District Magistrate Yamunanagar in OA No. 481/2023 in Balbir Sandhu v. State of UP, filed a Report dated 19.04.2024 disclosing that 133 Complaints have been lodged with the Mining Department regarding illegal mining in respect of District Yamunanagar, Haryana.

A Copy of the Relevant extracts of the Joint Committee Report dated 19.04.2024 filed in OA No. OA No. 481/2023 in Balbir Sandhu v. State of UP is enclosed herein and marked as **ANNEXURE D. 36-39**

10. Be that as it may, and without prejudice to the aforesaid submission, the Applicant submits that the Status Report filed by the SEIAA, Haryana has itself found clear evidences of illegal mining and suggested for a detailed enquiry to be conducted for District Yamunanagar. Thus, in view of the averments made above, and in furtherance of the prayer (a) in the IA No. 753 of 2023 read along with the contents of the Status Report, the Applicant herein prays as under:

- Pass an Order constituting a Committee preferably headed by a retired High Court Judge, including representatives from the MOEF, CPCB & IIT Roorkee to undertake a physical inspection survey of the entire District Yamunanagar (including in an around the sites of the 28 Mining Leases) and submit a Status Report before this Hon'ble Tribunal;

The said Committee may be further directed to ascertain the persons responsible for conducting illegal mining upto 15-30 ft (till reaching the water table) as per the Status Report filed by the SEIAA and also the action taken under the 64 FIRs mentioned in the Status Report and the 133 complaints filed in respect to District Yamunanagar.

- Pass an Order quashing the operational ECs mentioned at Serial No. 3,5,11 and 13 in Annexure A-1 that are operating on the basis of ECs issued without an EIA study in consonance with the Judgment passed by this Hon'ble Tribunal in *Dileep Singh*;
- Pass an Order stopping Mining operations in operational Mining leases wherein Replenishment studies have not been conducted by the State or NABET approved consultants for the year 2023-2024 and be permitted to conduct mining only after such Replenishment studies in consonance with the directions passed by this Hon'ble Tribunal in Raj Kumar;
- Pass an order stopping the Mining operations in operational Mines mentioned at Serial No. 6, 11, 16, 17 which are forming clusters with other Mines, however have not been appraised on

the basis of Cluster EIA/EMP and Cluster Public hearing, and thus continuance of mining under such ECs is *ex facie* flawed, illegal and liable to be stopped in terms of the Judgments passed by this Hon'ble Tribunal in *Ravi Kumar & Rajjan*.

11. That the present OA has been filed in respect to District Yamunanagar, Haryana, and thus pertains to the Area which led to the *Deepak Kumar* case [2012 (4) SCC 629] before the Hon'ble Supreme Court, wherein the Apex Court cautioned against the ramification of illegal mining on the Riverine Ecology, and directed that a robust and effective framework for mining of minor minerals (including Regional EIA, Cluster EIA) is to required to be incorporated within the existing law to ensure sustainable use of natural resources.

The Applicant submits that unfortunately even after more than a decade, specifically in so far as District Yamunanagar is concerned, the malady seems to not only persist but prone to aggravation, in as much, illegal mining is continuing with full rigor and force in connivance with officials of the State/ District Administration. Pertinently the illegal Mining in District Yamunanagar is mostly undertaken outside the Mining lease area, and hence the requirement of an Area specific survey and inspection rather than a Mine specific survey.

Copies of Photographs showing rampant illegal and excessive Mining in District Yamunanagar are enclosed herein and marked as **ANNEXURE E. 40-59**

12. The Applicant submits that the illegal mining is continuing and subsisting and thus this Hon'ble Tribunal ought to exercise its wide powers conferred under Section 15 of the NGT Act, 2010. In context thereof, the Applicant seeks to place the following relevant extracts from the Judgement passed by the Hon'ble Supreme Court in *Mantri Techzone (P) Ltd. v. Forward Foundation*, (2019) 18 SCC 494

“41. The jurisdiction of the Tribunal is provided under Sections 14, 15 and 16 of the Act. Section 14 provides the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment) is involved. However, such question should arise out of implementation of the enactments specified in Schedule I.

42. The Tribunal has also jurisdiction under Section 15(1)(a) of the Act to provide relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in Schedule I. Further, under Section 15(1)(b) and 15(1)(c) the Tribunal can provide for restitution of property damaged and for restitution of the environment for such area or areas as the Tribunal may think fit. It is noteworthy that Section 15(1)(b) & (c) have not been made relatable to Schedule I enactments of the Act. Rightly so, this grants a glimpse into the wide range of powers that the Tribunal has been cloaked with respect to restoration of the environment.

43. Section 15(1)(c) of the Act is an entire island of power and jurisdiction read with Section 20 of the Act. The principles of sustainable development, precautionary principle and polluter pays, propounded by this Court by way of multiple judicial pronouncements, have now been embedded as a bedrock of environmental jurisprudence under the NGT Act. Therefore, wherever the environment and ecology are being compromised and jeopardized, the Tribunal can apply Section 20 for taking restorative measures in the interest of the environment.

*44. The NGT Act being a beneficial legislation, the power bestowed upon the Tribunal would not be read narrowly. An interpretation which furthers the interests of environment must be given a broader reading. (See **Kishore Lal v. Chairman, Employees' State Insurance Corpn.** (2007) 4 SCC 579, para 17). The existence of the Tribunal without its broad restorative powers under Section 15(1)(c) read with Section 20 of the Act, would render it ineffective and toothless, and shall betray the legislative intent in setting up a specialized Tribunal specifically to address environmental concerns. The Tribunal, specially constituted with Judicial Members as well as with Experts in the field of environment, has a legal obligation to provide for preventive and restorative measures in the interest of the environment.*

45. Section 15 of the Act provides power & jurisdiction, independent of Section 14 thereof. Further, Section 14(3) juxtaposed with Section 15(3) of the Act, are separate provisions for filing distinct applications before the Tribunal with distinct periods of limitation, thereby amply demonstrating that jurisdiction of the Tribunal flows from these Sections (i.e. Sections 14 and 15 of the Act) independently. The limitation provided in Section 14 is a period of 6 months from the date on which the cause of action first arose and whereas in Section 15 it is 5 years. Therefore, the legislative intent is clear to keep Section 14 and 15 as self-contained jurisdictions.

46. Further, Section 18 of the Act recognizes the right to file applications each under Sections 14 as well as 15. Therefore, it cannot be argued that Section 14 provides jurisdiction to the Tribunal while Section 15 merely supplements the same with powers. As stated supra. the typical nature of the Tribunal, its breadth of powers as provided under the statutory provisions of the Act as well as the Scheduled enactments, cumulatively, leaves no manner of doubt that the only tenable interpretation to these provisions would be to read the provisions broadly in favour of cloaking the Tribunal with effective authority. An interpretation that is in favour of conferring jurisdiction should be preferred rather than one taking away jurisdiction.”

Furthermore, the Hon'ble Apex Court in *Municipal Corp of Greater Mumbai v. Ankita Sinha*, (2022) 13 SCC 401 in the context of the wide powers conferred upon this Hon'ble Tribunal held as under:

“39. The said Rules make it clear that the NGT has been given wide discretionary powers to secure the ends of justice. This power is coupled with the duty to be exercised for achieving the objectives. The intention understandably being to preserve and protect the environment and the matters connected thereto.

40. By choosing to employ a phrase of wide import, i.e. secure the ends of justice, the legislature has nudged towards a liberal interpretation. Securing justice is a term of wide amplitude and does not simply mean adjudicating disputes between two rival entities. It also encompasses inter alia, advancing causes of environmental rights, granting compensation to victims of calamities, creating schemes for giving effect to the environmental principles and even hauling up authorities for inaction, when need be.

41. Moreover, unlike the civil courts which cannot travel beyond the relief sought by the parties, the NGT is conferred with power of moulding any relief. The provisions show that the NGT is vested with the widest power to appropriate relief as may be justified in the facts and circumstances of the case, even though such relief may not be specifically prayed for by the parties.

*44. As can be seen, the Parliament intended to confer wide jurisdiction on the NGT so that it can deal with the multitude of issues relating to the environment which were being dealt with by the High Courts under Article 226 of the Constitution or by the Supreme Court under Article 32 of the Constitution. The Tribunal is also expected to proceed with such matters with the understanding that environment and environmental principles are part of Article 21 of the Constitution. [See *Vellore Citizens' Welfare Forum vs. UOI*¹²; *M.C. Mehta vs. UOI*¹³ etc.]*

45. *The Schedule I of the NGT Act is concerned with implementation of few environmental related enactments such as the Water Act, the Air Act, the Environment Act, the Forest Conservation Act etc. As one looks at these enactments, an expanded role for the NGT is clearly discernible. The activities of the NGT are not only geared towards the protection of the environment but also to ensure that the developments do not cause serious and irreparable damage to the ecology and the environment. These would suggest a broad canvas for the NGT Act as also its creation.*

46. *For the environmental forum, tasked with implementation of the statutes mentioned in Schedule I of the NGT Act, the concept of lis, would obviously be beyond the usual understanding in civil cases where there is a party (whether private or government) disturbing the environment and the other one (could be an individual, a body or the government itself), who has concern for the protection of environment. Therefore, the NGT is primarily concerned with protection of the environment and also preservation of the natural resources. As the specialized forum, the NGT would be expected to take preventive action, besides settling and adjudicating disputes and pass orders on all environment related questions.*

47. *The NGT is not just an adjudicatory body but has to perform wider functions in the nature of prevention, remedy and amelioration...*

48. *We have earlier discussed that the NGT is empowered to carry out restitutive exercise for compensating persons adversely affected by environmental events. The larger discourse which informs such functions is related to distributive and corrective justice, as will be elaborated in later paragraphs. Even in the absence of harm inflicted by human agency, in a situation of a natural calamity, the Tribunal will be required to devise a plan for alleviating damage. An inquisitorial function is also available for the Tribunal, within and without adversarial significance. Importantly, many of these functions do not require an active “dispute”, but the formulation of decisions.*

58. *The above would show that from the very inception, the role of the NGT was not simply adjudicatory in the nature of a lis but to perform equally vital roles which are preventative, ameliorative or remedial in nature. The functional capacity of the NGT was intended to leverage wide powers to do full justice in its environmental mandate.*

61. *Reflecting on the expanded role of NGT unlike other Tribunals, this Court so appositely observed that the forum has a duty to do justice while exercising “wide range of jurisdiction” and the “wide range of powers”, given to it by the statute.*

98. *The NGT Act, when read as a whole, gives much leeway to the NGT to go beyond a mere adjudicatory role. The Parliament’s intention is clearly discernible to create a multifunctional body, with the capacity to provide redressal for environmental exigencies. Accordingly, the principles of environmental justice and environmental equity must be explicitly acknowledged as pivotal threads of the NGT’s fabric. The NGT must be seen as a sui generis institution and not unus multorum, and its special and exclusive role to foster public interest in the area of environmental domain delineated in the enactment of 2010 must necessarily receive legal recognition of this Court.*

102. *In circumstances where adverse environmental impact may be egregious, but the community affected is unable to effectively get the machinery into action, a forum created specifically to address such concerns should surely be expected to move with expediency, and of its own accord. The potentiality of disproportionate harm imposes a higher obligation on authorities to preserve rights which may be waylaid due to such restrictive access. It is also noteworthy that the “global impacts of climate change will fall disproportionately on minority and low-income communities”.⁴³ Thus, an affirmative role, beyond mere adjudication at the instance of applicant, is certainly required for serving the ends of environmental justice, as the statute itself requires of the NGT. We cannot validate an argument which furthers uncertainty to justify the role of a spectator, if not inaction, and would most assuredly result in injustice.”*

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In view of the abovementioned submissions, the Applicant most respectfully submits that this Hon'ble Tribunal may be pleased to pass Orders as prayed for in the OA and hereinabove in Para 10, in the interest of justice and Environmental rule of Law.

FILED BY:



[VANSHDEEP DALMIA]
COUNSEL FOR THE APPLICANT
206, Jor Bagh, New Delhi-110003
M. No. 9810077085
Email id: vanshdeepdalmia@gmail.com

Place: New Delhi
Filed on: 28.04.2024

1287



BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 593 OF 2023

IN THE MATTER OF:

MURSALEEN

...APPLICANT

VERSUS

STATE OF HARYANA & ORS

...RESPONDENTS

AFFIDAVIT

I, Mursaleen S/o Wali Mohammad, R/o Tajewala (3), Yamunanagar, Haryana, do hereby solemnly affirm and declare as under:

1. I say that I am the Applicant in the above Original Application and I am well conversant with the facts and circumstances of the case.

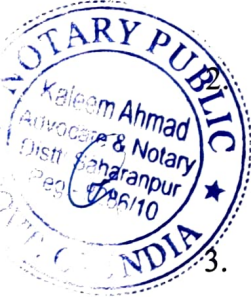
I say that I have read and understood the contents of the accompanying reply to report/objections which has been drafted on my instructions and I say that the facts stated therein are true to my knowledge.

3. I say that the averments of facts stated herein above are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

[Handwritten Signature]
DEPONENT

VERIFICATION:-

Verified at _____ on this _____ day April, 2024, that the contents of the present affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



526 1708
This affidavit is made before me today in my office on 22/04/24
by Shri. Mursaleen S/o Wali Mohammad who is identified by Shri. Kaleem Ahmad
The contents of the affidavit have been explained to the deponent who is able to understand them.
Baharanpur
U.P. INDIA
22/4/2024

IDENTIFIED BY

[Handwritten Signature]
KALEEM AHMAD
& Advocate
Reg. No.-10533/01
Ch.-63, Civil Court, SRE
Mob.-9359206239

[Handwritten Signature]
DEPONENT

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 593/2023
(I.A. No. 753/2023)

Mursaleen

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 06.10.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Vanshdeep Dalmia & Ms. Anisha Jain, Advs.

ORDER

1. The applicant in this original application has made an allegation of rampant and excessive illegal sand, bajri and boulder (BGS) mining in District Yamunanagar, Haryana by mine lease holders/stone crushers and screening plants in connivance with the concerned authorities.

2. The stand of the applicant is that illegal mining is going on in the absence of the valid District Survey Report, Comprehensive Mining Plan, Replenishment Studies and the mining is being done outside the mining lease area based on the defective Environmental Clearances (ECs) granted without EIA Study/EMP or public hearing and granted without cluster EIAs. It is the further case of the applicant that the mining is being done without obtaining CTO/CTE and by using heavy machinery and beyond the permissible depth and that the mining of sand, bajri and boulder is being done on the basis of the ECs issued for sand only.

3. Further allegation is that the EC conditions have not been adhered to and no post monitoring has been done and the mining is being done in a sub-merged water area beyond the permissible depth by using heavy machinery.

4. The allegation made in the OA reveals that the substantial issue relating to environment is involved in the matter.

5. Hence, at the first instance, we deem it proper to call for the report from the Respondent No. 6, State Level Environment Impact Assessment Authority (SEIAA), Haryana. The Respondent No. 6 will give the report covering all the points which have been noted above. Let the report be submitted within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

6. List of alleged violators is enclosed as Annexure A1. Since the grievance has been raised against the parties mentioned in Annexure A1 and they will be directly affected by any order passed by the Tribunal, therefore, applicant is directed to implead all the concerned private parties against whom he has made allegation, within three days.

7. The applicant will serve the respondents, including the newly added respondents and file an affidavit of service before the next date of hearing.

8. Registry is directed to prepare an amended memo of parties.

9. List on 20.12.2023.

10. A copy of this order be forwarded to SEIAA, Haryana by e-mail for compliance.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 06, 2023
Original Application No. 593/2023
(I.A. No. 753/2023)
DV

| S. NO. (AS PER ANNE A-1) | OPERATIONAL/ TERMINATED (AS PER APPLICANT'S SUBMISSIONS) | OPERATIONAL/ TERMINATED (AS PER RESPONDENT NO. 6, SEIAA'S SUBMISSIONS) | COMMENTS |
|-----------------------------|---|---|--|
| 1. | Terminated vide Order of the Director General, Mines & Geology | Mining terminated vide order dated 26.11.2020 | <ul style="list-style-type: none"> • Cluster • Mining Continuing after termination |
| 2. | Operational | Operational [47] LOI expired on 13.09.2023 [43] CTO expired on 30.09.2023 [46] | 5-25 ha |
| 3. | Terminated vide Order dated 14.07.2022 of the Director General, Mines & Geology due to outstanding dues <u>but mining continuing.</u> | Operational [52] | <ul style="list-style-type: none"> • 5-25 ha • Mining Continuing after termination • Mining beyond lease area |
| 4. | Terminated vide Order dated 10.12.21 of the Director General, Mines & Geology. This Tribunal found that Mining was operational even after termination of lease vide its Judgment dated 18.11.22 in OA No. 150/2021 | Mining terminated vide order dt. 10.12.2021 | <ul style="list-style-type: none"> • Cluster • 5-25 ha • Mining Continuing after termination |
| 5. | Operational | Operational [62] Suspended on 17.6.2022 | <ul style="list-style-type: none"> • 5-25 ha • Mining beyond lease area |
| 6. | Terminated vide Order dated 14.07.2022 of the Director General, Mines & Geology due to outstanding dues <u>but mining continuing.</u> | Operational [8,181] Non operational [67] | <ul style="list-style-type: none"> • Cluster • Mining Continuing after termination • No Replenishment Study |
| 7. | Terminated vide Order dated 14.07.2022 of the Director General, Mines & Geology This Tribunal found that Mining was operational even after termination of lease vide its Judgment dated 18.11.22 in OA No. | Mining terminated vide order dt. 14.7.2022 | <ul style="list-style-type: none"> • Cluster • Mining Continuing after termination |

| | | | |
|-----|---|---|--|
| | 150/2021 | | |
| 8. | Operational | Operational [<i>@77</i>] | |
| 9. | Operational | E-Rawanna deactivated | 5-25 ha |
| 10. | | LOI expired on 18.6.2022 | <ul style="list-style-type: none"> • Cluster • BGS Mining under EC for Sand Only |
| 11. | | Operational [<i>@90</i>] | <ul style="list-style-type: none"> • Cluster • 5-25 ha • No Replenishment Study • BGS Mining under EC for Sand Only |
| 12. | Operational | Mining terminated vide order dt. 25.04.2022 | <ul style="list-style-type: none"> • Cluster • Mining beyond lease area |
| 13. | Operational | Operational [<i>@104</i>] | <ul style="list-style-type: none"> • No approved Replenishment study for years 2022 (Post Monsoon) and for 2023 • Mining beyond lease area |
| 14. | Terminated vide Order dated 26.08.2022 of the Director General, Mines & Geology due to outstanding dues. This Tribunal found that Mining was operational even after termination of lease vide its Judgment dated 18.11.22 in OA No. 150/2021 | Mining terminated vide order dt. 29.8.2022 | <ul style="list-style-type: none"> • 5-25 ha • Mining Continuing after termination |
| 15. | Operational | LoI expired on 18.6.2022 | <ul style="list-style-type: none"> • Cluster • 5-25 ha |
| 16. | Operational | Operational [<i>@119</i>] | <ul style="list-style-type: none"> • Cluster • Mining beyond lease area |
| 17. | | Operational [<i>@124</i>] | <ul style="list-style-type: none"> • Cluster • BGS Mining under EC for Sand Only |
| 18. | Terminated vide Order | Operational [<i>@129</i>] | Mining continuing |

| | | | |
|-----|--|--|---|
| | dated 31.07.2021 of the Director General, Mines & Geology due to outstanding dues but mining still continuing. | | after termination |
| 19. | Operational | Operational [@134] | |
| 20. | Operational | Mining terminated vide order dt 22.6.2020 | |
| 21. | Operational | LoI expired on 2.1.2023 | |
| 22. | Operational | Proposal for grant of EC withdrawn, lease terminated on 14.1.2021 | Cluster |
| 23. | Terminated vide Order dated 13.07.2021 of the Director General, Mines & Geology | Mining terminated vide order dt 14.7.2022 | <ul style="list-style-type: none"> • Cluster • 5-25 ha • Mining continuing after termination |
| 24. | Terminated vide Order of the Director General, Mines & Geology due to outstanding dues | Info of S.23 repeated [@155-160] | <ul style="list-style-type: none"> • Cluster • 5-25 ha • Mining continuing after termination |
| 25. | Not operational. Mining stayed vide Orders passed in OA No. 306/2022 by this Tribunal. | Mining stopped vide NGT order dt. 6.5.2022 | 5-25 ha |
| 26. | Not operational. Mining stayed vide Orders passed in OA No. 306/2022 by this Tribunal. | Mining stopped vide NGT order dt. 6.5.2022 | |
| 27. | Operational | Terminated vide order DGMG dt 2.7.2020 | |
| 28. | | Operational [@180] Mining stopped vide NGT order dt. 24.5.2022 passed in OA No. 268 of 2021. | BGS Mining under EC for Sand Only |

MURSALEEN V STATE OF HARYANA
O.A. NO. 593 OF 2023

I. DSR/COMPREHENSIVE MINING PLAN

| S. NO. (AS PER ANN A-1) | APPLICANT'S SUBMISSIONS | RESPONDENT NO. 6, SEIAA'S SUBMISSIONS VIDE THE FINAL STATUS REPORT DATED 11.2.2024 |
|------------------------------------|---|--|
| 1-28 | No DSR/ Comprehensive Mining Plan of the District [CMP] | No DSR/ CMP DSR dt. 10.08.2017 has expired. New DSR dt. 16.10.2023 prepared and uploaded on the website for objections. [@183] |

II. REPLENISHMENT STUDY

| S. NO. (AS PER ANN A-1) | APPLICANT'S SUBMISSIONS | RESPONDENT NO. 6, SEIAA'S SUBMISSIONS VIDE THE FINAL STATUS REPORT DATED 11.2.2024 |
|------------------------------------|---|---|
| 1. | No Replenishment study | No need of RS due to outside river bed [@40] |
| 2. | | No need of RS due to outside river bed [@46] |
| 3. | | No need of RS due to outside river bed [@50] |
| 4. | | No need of RS due to outside river bed [@56] |
| 5. | Non River Bed - 8/28 | No need of RS due to outside river bed [@60] |
| 6. | | EC granted on the condition that PP shall submit annual Rep. Report submitted by an authorized agency [@15] No need of RS due to outside river bed [@65] |
| 7. | <ul style="list-style-type: none"> • Rep Study 4/20 | EC granted on the condition that PP shall submit annual Rep. Report submitted by an authorized agency [@70] |
| 8. | | No need of RS due to outside river bed [@76] |
| 9. | <ul style="list-style-type: none"> • No Rep Study 16/20 | RS submitted on 30.11.2020 [@80] |
| 10. | | RS approved vide letter dt. 9.8.2022 [@94] |
| 11. | <i>(River Bed Mines at Sl. No. 6, 11 & 13 admittedly operational)</i> | EC granted on the condition that PP shall submit annual Rep. Report submitted by an authorized agency [@87] |
| 12. | | RS submitted but not approved [@98] |
| 13. | | NIL [@102] |
| 14. | | EC granted on the condition that PP shall submit annual Rep. Report submitted by an authorized agency [@107] |
| 15. | | EC granted on the condition that PP shall submit annual Rep. Report submitted by an authorized agency [@112] |
| 16. | | RS approved vide letter dt. 9.8.2022 [@117] |
| 17. | | RS approved vide letter dt. 9.8.2022 [@123] |
| 18. | | RS approved vide letter dt. 17.3.2023 [@127] |

| | | |
|-----|--|--|
| 19. | | RS approved vide letter dt. 17.3.2023 [@132] |
| 20. | | EC granted on the condition that PP shall submit annual Rep. Report submitted by an authorized agency [@135] |
| 21. | | - |
| 22. | | - |
| 23. | | No need of RS due to outside river bed [@152] |
| 24. | | No need of RS due to outside river bed [@158] |
| 25. | | EC granted on the condition that PP shall submit annual Rep. Report submitted by an authorized agency [@22] No need of RS due to outside river bed [@163] |
| 26. | | No need of RS due to outside river bed [@168] |
| 27. | | EC granted on the condition that PP shall submit annual Rep. Report submitted by an authorized agency [@22] No need of RS due to outside river bed [@173] |
| 28. | | Approved by Mining and Geology Dept [@178] |

III. MINING CONTINUING AFTER TERMINATION OF MINING LEASE

[9 Mining leases]

| S. NO. (AS PER ANN A-1) | APPLICANT'S SUBMISSIONS | RESPONDENT No. 6, SEIAA'S SUBMISSIONS VIDE THE FINAL STATUS REPORT DATED 11.2.2024 |
|----------------------------|-------------------------|--|
| 1 | Not available | |
| 3 | 14.07.2022 | Operational [@52] |
| 4 | 10.12.2021 | |
| 6 | 14.07.2022 | Operational [@8,181] |
| 7 | 14.07.2022 | |
| 14 | 26.08.2022 | |
| 18 | 31.07.2021 | Operational [@129] |
| 23 | 13.07.2022 | |
| 24 | 13.07.2022 | Info of Sl. No. 23 repeated [@155-160] |

IV. MINING BEYOND THE MINING LEASE AREA

[5 Mining leases]

| S. NO. (AS PER ANN A-1) | APPLICANT'S SUBMISSIONS | RESPONDENT No. 6, SEIAA'S SUBMISSIONS VIDE THE FINAL STATUS REPORT DATED 11.2.2024 |
|----------------------------|---|--|
| 3 | Mismatch between coordinates given in mining plan and actual coordinates where mining was being undertaken [CAG Report, 2018] | Not answered |
| 5 | Joint Committee in <i>Shokeen Ali</i> vide its Report dated 10.05.2022 opined that ' <i>mining was undertaken beyond</i> | |

| | | |
|----|---|--|
| | <i>the lease area' [@525-543, refer @542].</i> | |
| 12 | Mismatch between coordinates given in mining plan and actual coordinates where mining was being undertaken [CAG Report, 2018] | |
| 13 | Mismatch between coordinates given in mining plan and actual coordinates where mining was being undertaken [CAG Report, 2018] | |
| 16 | The Report of the CAG for the year ending 31 st March, 2018 observed that there was a mismatch between coordinates given in mining plan and actual coordinates where mining was being undertaken | |

V. MINING OPERATION GOING ON FOR EXCAVATION OF BAJRI, GRAVEL & SAND BUT EC & MINING LEASE ISSUED FOR ONLY SAND
[4 Mining leases]

| S. NO. (AS PER ANN A-1) | APPLICANT'S SUBMISSIONS | RESPONDENT NO. 6, SEIAA'S SUBMISSIONS VIDE THE FINAL STATUS REPORT DATED 11.2.2024 |
|----------------------------|---|--|
| 10, 11, 17, 28 | The Hon'ble NGT in <i>Mohinder Pal</i> [@574-578, refer@577] and <i>Junaid Ayubi</i> [Refer@400] directed that no mining of boulder and gravel shall be carried on. | No answer |

VI. NO CLUSTER EIA/PUBLIC HEARING ETC
[13 Mining leases]

| APPLICANT'S SUBMISSIONS | | RESPONDENT NO. 6, SEIAA'S SUBMISSIONS VIDE THE FINAL STATUS REPORT DATED 11.2.2024 |
|-------------------------|-----------|--|
| S. NO. | CLUSTER | |
| 1 | 4,6,23,24 | Status of cluster - nil [189] |
| 7 | 22 | |
| 10 | 11 | |
| 12 | 16 | |
| 15 | 17 | |

VII. MINING IN AREA BETWEEN 5-25 HA WITHOUT EIA
[11 Mining leases]

| S. NO. (AS PER ANN A-1) | APPLICANT'S SUBMISSIONS | RESPONDENT NO. 6, SEIAA'S SUBMISSIONS VIDE THE FINAL STATUS REPORT DATED 11.2.2024 |
|--|--|---|
| 2 | ECs have been granted without an EIA Study/ EMP and/or Public hearing being appraised as a Category B-2 project. | EIA/ EMP - 20.11.2015 PH - 19.4.2016 |
| 3 | | EIA/ EMP - 20.11.2015 PH - 19.4.2016 |
| 4 | | EIA/EMP - 25.04.2016 PH- 11.3.2016 |
| 5 | | EIA/ EMP - 9.1.2017 PH - not needed as area is less than 25 ha |
| 9 | | EIA/ EMP - 6.4.2018 PH - not needed as area is less than 25 ha |
| 11 | | EIA/EMP - 28.6.2016 PH- 26.4.2016 |
| 14 | | EIA/EMP - 28.6.2016 PH- 26.4.2016 |
| 15 | | EIA/ EMP - 3.3.2016 PH - not needed as area is less than 25 ha |
| 23 | | EIA/ EMP - 25.4.2016 PH - not needed as area is less than 25 ha |
| 24 | | EIA/ EMP - 2.12.2015 PH - not needed as area is less than 25 ha |
| 25 | | EIA/ EMP - 25.4.2016 PH - not needed as area is less than 25 ha |

VIII. VIOLATION OF EC CONDITIONS

| S. NO. (AS PER ANN A1) | RESPONDENT NO. 6, SEIAA'S SUBMISSIONS VIDE THE FINAL STATUS REPORT DATED 11.2.2024 |
|---|---|
| 13. | No EIA/ EMP/PH No CTE |
| 18. | No EIA/ EMP/PH |
| 19. | No PH |
| 21. | No EIA/ EMP/PH No CTE |
| 27. | CTE/CTO not granted |
| <ul style="list-style-type: none"> • No Post Monitoring Compliance in respect of any of the Mining Leases • No implementation of EMP/ Mine Closure etc... • No Reply on mining by using Heavy machinery. | |

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 481 of 2023

IN THE MATTER OF:

Balbir Sandhu & Ors.

Applicants

Vs.

State of U.P. & Anr.

Respondents

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| S. No. | Particulars | Page No. |
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| 1. | PART-A: Report of the Joint Committee constituted in the matter of Original Application No. 481/2023 titled as Balbir Sandhu & Ors. Vs State of U.P. & Anr. (In compliance of Para 7 of order dated-04.08.2023) | |
| 2. | Annexure-IA: Details regarding mining leases in Saharanpur. | |
| 3. | Annexure-IB: Details regarding action taken for mining in Saharanpur Administration. | |
| 4. | Annexure-II: Details regarding short term permits in Saharanpur. | |
| 5. | Annexure-III & IV: Details regarding stone crushers in Saharanpur. | |
| 6. | Annexure-V: Details regarding mining leases in Yamunanagar. | |
| 7. | Annexure-VI: Details regarding stone crushers in Yamunanagar. | |
| 8. | Annexure-VII: Details regarding actions taken in 133 incidents by Mining Office Yamunanagar. | |
| 9. | Annexure-VIII: Details regarding action taken in 04 mining cases by Mining Office and SPCB. | |
| 10. | Annexure-IX: Specific comments from the state authorities on the grievances raised by the applicant regarding district Saharanpur. | |
| 11. | Annexure-X Specific comments from the state authorities on the grievances raised by the applicant regarding district Yamunanagar. | |
| 12. | Annexure-XI: Suggested format for database of mining leases. | |
| 13. | Annexure-XII: A copy of Hon'ble NGT order dated 04.08.2023. | |



(Nazimuddin)

Scientist F

Central Pollution Control Board

Delhi – 110032

Dated: 19.04.2024

Place: Delhi

| Complaints lodged by the Mining Department regarding illegal mining/trading by various units in the District Yamunanagar (2021-2023, Total: 133) | | | | | | |
|--|----------------|---------------------------|---------------------------------|--|---------------------|----------------|
| Sr. No. | Police Station | Area | Memo No./Date | Matter/Place of Occurrence | Name of the Officer | FIR (No./Date) |
| Galauri Zone (Total Complaints: 12) | | | | | | |
| 1 | Sadhaura | Asgarpur | 478/24.02.2021 | Illegal pit near M/s Deep Associates Screening Plant | Neeraj Kumar | 45/25.02.2021 |
| 2 | Sadhaura | Galauri | 480/24.02.2021 | Illegal pit on main road in front of M/s Shree Ram Screening Plant | Neeraj Kumar | 42/25.02.2021 |
| 3 | Sadhaura | Galauri | 482/24.02.2021 | Illegal pit on Sadhaura-Kala Amb main road | Neeraj Kumar | 37/25.02.2021 |
| 4 | Sadhaura | Galauri | 484/24.02.2021 | Illegal pit in the agricultural fields near factory | Neeraj Kumar | 38/25.02.2021 |
| 5 | Sadhaura | Galauri | 486/24.02.2021 | Illegal pit inside factory (near Screening Plant) | Neeraj Kumar | 44/25.02.2021 |
| 6 | Sadhaura | Galauri | 488/24.02.2021 | Illegal pit near main road bridge or room in the field | Neeraj Kumar | 39/25.02.2021 |
| 7 | Sadhaura | Galauri | 490/24.02.2021 | Illegal pit near M/s Shree Ram Screening Plant | Neeraj Kumar | 41/25.02.2021 |
| 8 | Sadhaura | Galauri | 492/24.02.2021 | Illegal pit near sugarcane fields | Neeraj Kumar | 43/25.02.2021 |
| 9 | Sadhaura | Galauri | 3838/15.09.2021 | Illegal pit near M/s Ekta Screening Plant | Neeraj Kumar | 249/12.10.2021 |
| 10 | Sadhaura | Galauri | 4053/04.10.2021 | Old Pit by DG Team | Arun Kumar | |
| 11 | Sadhaura | Nizampur | 393/15.02.2023 | Illegal pit near M/s Shree Ram Screening Plant (MDL-1118) | Arun Kumar | 40/15.02.2023 |
| 12 | HSEnB Ambala | Galauri | 2496/15.11.2023 | Illegal mining and operation of screening units (M/s Shree Ram-1118 & M/s Yuvraj Cons.-1034) | Om Dutt Sharma | 107/20.01.2024 |
| Bhattuwala Panchayati Land-Dhanaura/Bhagwanpur Area (Total Complaints: 21) | | | | | | |
| 13 | Bilaspur | Bhagwanpur | 9701/8.04.2021 | Illegal pit near M/s MKG Screening Plant | Neeraj Kumar | |
| 14 | Bilaspur | Bhattuwala | 1029/12.04.2021 | Illegal pit near M/s Balaji Screening Plant | Aman | 167/14.06.2021 |
| 15 | Bilaspur | Bhattuwala | 1021/12.04.2021 | Illegal pit near Dhanaura | Aman | 168/14.06.2021 |
| 16 | Bilaspur | Bhattuwala | 1025/12.04.2021 | Illegal pit near M/s Shiv Stone Crusher | Aman | 169/14.06.2021 |
| 17 | Bilaspur | Bhattuwala | 1029/12.04.2021 | Illegal pit near M/s Shivalik Screening Plant | Aman | 170/14.06.2021 |
| 18 | Bilaspur | Bhattuwala | 1033/12.04.2021 | Illegal pit near M/s Balaji Screening Plant | Aman | 167/14.06.2021 |
| 19 | Bilaspur | Bhattuwala | 1037/12.04.2021 | Illegal pit near M/s Balaji Screening Plant | Aman | 166/14.06.2021 |
| 20 | Bilaspur | Bhagwanpur | 3280/29.07.2021 | Illegal mining in Shamlat Bhumi | Neeraj Kumar | 227/30.07.2021 |
| 21 | Bilaspur | Bhattuwala | 5082/05.08.2021 | Panchayati Land | Aman | 337/16.10.2021 |
| 22 | Bilaspur | Bhattuwala | 5082/08.10.2021 | Panchayati Land | Aman | 337/16.10.2021 |
| 23 | Bilaspur | Bhagwanpur | 382/10.02.2022 | Panchayati Land | Gurjeet Singh | |
| 24 | Bilaspur | Bhagwanpur | 670/07.03.2022 | Panchayati Land | Arun Kumar | 101/12.03.2022 |
| 25 | Bilaspur | Bhagwanpur | 1131/15.04.2022 | CMFS Visit in Bhagwanpur Area | Rohit Singh | 211/08.06.2022 |
| 26 | Bilaspur | Bhagwanpur | 2005/04.05.2022 | Illegal mining in near Shamsan Ghat | Arun Kumar | |
| 27 | Bilaspur | Dhanaura | 2247/26.05.2022 | Illegal pit near Aara on Ranjitpur to Himachal Road. | Arun Kumar | 227/19.06.2022 |
| 28 | Bilaspur | Dhanaura | 2239/04.07.2022 | Illegal purchase by M/s Kaluwas Cons. Co. | Rajiv Dhiman | 265/14.07.2022 |
| 29 | Bilaspur | Bhattuwala | 2951/09.08.2022 | Panchayati Land | Anil Kumar | |
| 30 | Bilaspur | Bhagwanpur | 3096/12.09.2022 | Panchayati Land + M/s Shree Gorakh S. Plant (MDL-1421) | Arun Kumar | 350/16.09.2022 |
| 31 | Bilaspur | Bhagwanpur | 3475/15.11.2022 | Illegal mining by M/s Shree Gorakh S. Plant (MDL-1421) | Arun Kumar | 421/16.11.2022 |
| 32 | Bilaspur | Bhagwanpur | 3717/10.12.2022 | Illegal mining by M/s SSK Screening Plant (MDL-1451) | Aman | 450/10.12.2022 |
| 33 | HSEnB Ambala | Bhattuwala | 2424/06.11.2023 | Illegal mining in panchayati land of Vill. Bhattuwala | Rohit Singh | |
| Pammuwala Area-Ranjitpur/Ranipur Zone (Total Complaints: 17) | | | | | | |
| 34 | Bilaspur | Ranipur | 2261/17.05.2021 | Illegal pit near M/s Balaji Screening Plant | Neeraj Kumar | |
| 35 | Sadhaura | Pammuwala | 3731/07.09.2021 | Panchayati Land | Neeraj Kumar | |
| 36 | Bilaspur | Kathgarh | 47/06.01.2022 | Against Land Owners | Aman | 11/10.01.2022 |
| 37 | Bilaspur | Ranjitpur | 731/09.03.2022 & 549/25.02.2022 | Panchayati Land | Aman | 98/11.03.2022 |
| 38 | Bilaspur | Gadwali | 684/07.03.2022 | Panchayati Land | Arun Kumar | |
| 39 | Bilaspur | Shergarh | 683/07.03.2022 | Against Land owners | Arun Kumar | |
| 40 | Bilaspur | Ranipur | 3191/22.09.2022 | Illegal mining by or near M/s Hissar S. Plant (MDL-1026) | Arun Kumar | 357/24.09.2022 |
| 41 | Bilaspur | Ranipur | 3196/22.09.2022 | Illegal trading by M/s Hindustan Stone Aura (L-173) | Arun Kumar | 359/24.09.2022 |
| 42 | Bilaspur | Ranipur | 3201/22.09.2022 | Illegal trading by M/s Aggarwal Stone Crusher & S. Plant (L-142, MDL-450) | Arun Kumar | 358/24.09.2022 |
| 43 | Bilaspur | Ranipur | 264/31.01.2023 | Illegal trading by M/s Shiv Kripa Screening Plant (MDL-1053) | Rajesh Sangwan | 54/16.02.2023 |
| 44 | Bilaspur | Ranipur | 851/06.04.2023 | Regarding illegal Cancellation of e-Rawaana | Arun Kumar | 131/06.04.2023 |
| 45 | Bilaspur | Swabri | 1446/07.06.2023 | Illegal mining by M/s Dhanda Screening Plant (MDL-1025) | Rohit Singh | 206/07.06.2023 |
| 46 | Bilaspur | Gohrabani | 2090/29.09.2023 | Illegal mining against M/s RR Stone Crusher (MDL-1227) & M/s Vaishnavi S. Plant (MDL-1006) | Rohit Singh | 376/01.10.2023 |
| 47 | HSEnB Ambala | Gadwali | 2135/05.10.2023 | Illegal mining in Garhwali (Complaint by Sarpanch Rohit) | Om Dutt Sharma | 15/08.11.2023 |
| 48 | Bilaspur | Ranipur | CMFS/10.10.2023 | Illegal trading by M/s Shakumbhari Screening Plant (MDL-1159) | SI Rajesh Kumar | 389/12.10.2023 |
| 49 | Bilaspur | Ranipur | 2321/19.10.2023 | Misuse of e-Rawaana portal M/s Shakumbhari S. Plant (MDL-1159) | Om Dutt Sharma | |
| 50 | Sadhaura | Shivalik Hills, Pammuwala | SPL-1/30.12.2023 | Illegal Mining of clay in lower shivalik hills, Pammuwala | Rohit Singh | 01/01.01.2024 |
| Nagli 32-Taharpur-Jaitpur-Maddipur Area (Total Complaints: 20) | | | | | | |
| 51 | Chhachhrauli | Maddipur | 497/24.02.2021 | Illegal pit near M/s Shiva Screening Plant | Neeraj Kumar | |
| 52 | Chhachhrauli | Maddipur | 833/27.03.2021 | Illegal mining in River near M/s Bajrangi Screening Plant | Neeraj Kumar | |
| 53 | Chhachhrauli | Jaitpur/Taharpur | 952/07.04.2021 | Illegal mining in River (SV to RR) | Neeraj Kumar | 110/19.04.2021 |
| 54 | Chhachhrauli | Jaitpur | 948/07.04.2021 | Jaitpur to River | Neeraj Kumar | 112/20.04.2021 |
| 55 | Chhachhrauli | Maddipur | 3604/25.08.2021 | BDPO Numberdar, Panchayati Land | Neeraj Kumar | |
| 56 | Chhachhrauli | Maddipur | 3641/30.08.2021 | Illegal pit near M/s Choudhary Industries | Rohit Singh | |
| 57 | Chhachhrauli | Maddipur | 3926/22.09.2021 | Illegal pit near M/s Radhey-Radhey S. Plant | Rohit Singh | |
| 58 | Chhachhrauli | Maddipur | 3937/24.09.2021 | Illegal pit near M/s Bajrangi S. Plant | Rohit Singh | |
| 59 | Chhachhrauli | Maddipur | 3940/24.09.2021 | Illegal pit near M/s Deep S. Plant | Aman | |
| 60 | Bilaspur | Taharpur | 35/05.01.2022 | Panchayati Land | Gurjeet Singh | |
| 61 | Bilaspur | Nagli-32 | 933/28.03.2022 | Nagli Sarpanch & Private Land (SDO Irrigation Vinod Kumar) | Rajiv Dhiman | |

| | | | | | | |
|--|-------------------|-------------------------------|-----------------------------------|---|------------------|----------------|
| 62 | Bilaspur | Nagli-32 | 939/28.03.2022 | Aslam Khan Vs. State of Haryana (SDO Irrigation Vinod Kumar) | Rajiv Dhiman | 229/19.06.2022 |
| 63 | Bilaspur | Nagli-32 | 3430/10.11.2022 | Illegal trading by M/s RR Stone Crusher S. Plant (MDL-1227) | Arun Kumar | 431/24.11.2022 |
| 64 | Bilaspur | Nagli-32 | 366/10.02.2023 | Illegal mining near M/s Anshika Screening Plant | Arun Kumar | 55/17.02.2023 |
| 65 | Bilaspur | Nagli-32 | 644/16.03.2023 | BBG Screening Plant (MDL-1329), Sh. Sataar and Sh. Dinu S/o Lאלdeem | Aman | 104/16.03.2023 |
| 66 | Bilaspur | Nagli-32 | 1202/16.05.2023 | Illegal mining by M/s RR Stone Crusher (L-137, MDL-1227) | Arun Kumar | 176/16.05.2023 |
| 67 | Bilaspur | Maddipur | 1237/18.05.2023 | Illegal mining by Loader/Machine & M/s Bajrangi Stone Crusher (L-167) | Arun Kumar | 140/19.05.2023 |
| 68 | Chhachhrauli | Jaitpur | 1807/17.08.2023 | Illegal mining at Jaitpur 40X60X10 ft. | Om Dutt Sharma | |
| 69 | Chhachhrauli | Mohiyudeenpur | SPL-1/02.09.2023 | Illegal mining at M/s Satlu Screening Plant (MDL-1369) | Rohit Singh | 269/02.09.2023 |
| 70 | Chhachhrauli | Taharpur Kalan | - | HC Virender Case (Illegal Transportation) | HC Virender | 283/11.09.2023 |
| Begumpur Area-Ballewala/Doiwala Crusher Zone (Total Complaints: 18) | | | | | | |
| 71 | Partapnagar | Begumpur | 5065/06.10.2021 & 6028/12.10.2021 | Canal Pit | Rohit Singh/Aman | 246/12.10.2021 |
| 72 | Partapnagar | Doiwala | 9054/18.11.2021 | Illegal mining at the site of old M/s Goel Unit-I S. Plant | Rohit Singh | 272/20.11.2021 |
| 73 | Partapnagar | Ballewala | 9058/18.11.2021 | Illegal mining at the site of M/s Unitech S. Plant | Rohit Singh | 270/19.11.2021 |
| 74 | Partapnagar | Bahadarpur | 388/10.02.2022 | BDPO Panchayati Land | Gurjeet Singh | 29/20.02.2022 |
| 75 | Partapnagar | Dandipur | 694/08.03.2022 | Private Land | Rohit Singh | |
| 76 | Partapnagar | Doiwala/Ballewala | 1836/25.04.2022 | Illegal mining at dismantled M/s Vishwakarma Unit and backside M/s Ambey Stone crusher | Aman | 82/28.04.2022 |
| 77 | Partapnagar | Dekriwala | 2205/20.05.2022 | Old pit near government school | Aman | |
| 78 | Partapnagar | Ballewala | 3108/13.09.2022 | Illegal trading by M/s Vardhman S. Plant (MDL-355) | Rajesh Sangwan | 203/14.09.2022 |
| 79 | Partapnagar | Ballewala | 3112/13.09.2022 | Illegal trading by M/s Khalsa S. Plant (MDL-383) | Rajesh Sangwan | 204/14.09.2022 |
| 80 | Partapnagar | Ballewala | 3155/19.09.2022 | Illegal mining/trading by M/s Vikas Pruthi S. Plant (MDL-340) | Rajesh Sangwan | 206/19.09.2022 |
| 81 | Partapnagar | Bahadarpur | 3492/17.11.2022 | Panchayati Land Bahadarpur | Aman | 254/19.11.2022 |
| 82 | Chhachhrauli | Malikpur Khadar | 3576/26.11.2022 | Illegal mining by M/s SJ Screening Plant (MDL-484) and land owner | Aman | 285/27.11.2022 |
| 83 | Partapnagar | Ballewala | 714/22.03.2023 | Pit at the site of M/s Chaudhary Brother Stone Crusher(L-15), Ballemajra | Rohit Singh | 69/23.03.2023 |
| 84 | Chhachhrauli | Jaidhri Naka | 791/01.04.2023 | Illegal activity at Jaidhri Naka | Aman | 98/01.04.2023 |
| 85 | Partapnagar | Ballewala | 1232/18.05.2023 | Illegal issuance of e-Rawaana by M/s Paras Washing Plant (MDL-317) | Aman | 104/18.05.2023 |
| 86 | Partapnagar | Begampur | 1441/07.06.2023 | Illegal pit near Hydchannel and M/s Krishna Screening Plant (MDL-391) | Aman | 116/11.06.2023 |
| 87 | Chhachhrauli | Chachhrauli | 1939/08.09.2023 | MG Madan Case (Illegal Transportation Case) | Rohit Singh | 279/09.09.2023 |
| 88 | HSEnB Ambala | Devdhar | 2113/04.10.2023 | Illegal mining near Devdhar P. F. (Chhachhrauli S. C. & Sushil Chaudhary S. P.) | Om Dutt Sharma | 17/08.11.2023 |
| Nainawali-Tajewala Area (Total Complaints: 11) | | | | | | |
| 89 | Partapnagar | Tajewala | 862/31.03.2021 | Panchayati Land | Neeraj Kumar | |
| 90 | Partapnagar | Tajewala | 2360/24.05.2021 | BDPO Panchayati Land | Neeraj Kumar | 151/25.05.2021 |
| 91 | Partapnagar | Tajewala | 2491/02.06.2021 | BDPO Panchayati Land | Neeraj Kumar | 166/09.06.2021 |
| 92 | Partapnagar | Tajewala | 392/10.02.2022 | BDPO Panchayati Land | Gurjeet Singh | 30/20.02.2022 |
| 93 | Partapnagar | Nainawali | 1838/25.04.2022 | Illegal mining near Shamshan Ghat | Aman | 79/26.04.2022 |
| 94 | Partapnagar | Tajewala | 1840/25.04.2022 | Panchayati Rangdan Bans | Aman | 80/27.04.2022 |
| 95 | Partapnagar | Tajewala | 2593/22.06.2022 | Illegal mining near Tajewala Village | Gurjeet Singh | 121/23.06.2022 |
| 96 | Partapnagar | Nainawali | 2595/22.06.2022 | In Village Nainawali (through villagers on munawar khan) | Aman | |
| 97 | Partapnagar | Nainawali | 3085/09.09.2022 | Panchayati Land + by M/s Falak S. Plant (MDL-1427) | Aman | 200/12.09.2022 |
| 98 | Partapnagar | Tajewala | 348/09.02.2023 | Illegal mining by M/s Falak Screening Plant (MDL-1427) | Aman | 33/10.02.2023 |
| 99 | HSEnB Ambala | Nainawali | 2115/04.10.2023 | Illegal mining in Vill. Nainawali (220x90x40 ft.) 12//6/1, 24/2 | Om Dutt Sharma | 16/08.11.2023 |
| Belgarh Crusher Zone (Total Complaints: 23) | | | | | | |
| 100 | Partapnagar | Belgarh | 2507/03.06.2021 | Against UP Contractors | Neeraj Kumar | 163/03.06.2021 |
| 101 | Partapnagar | Belgarh | 5086/08.10.2021 | Illegal mining by M/s Panwar S. Plant | Aman | 267/19.11.2021 |
| 102 | Partapnagar | Belgarh | 9232/07.12.2021 | Illegal mining backside of M/s Bhaichara Screening Plant | Aman | 289/12.10.2021 |
| 103 | Partapnagar | Belgarh | 9237/07.12.2021 | Illegal mining in front of Mandir | Aman | |
| 104 | Partapnagar | Belgarh | 9243/07.12.2021 | Illegal mining adjacent to new screening plant | Aman | |
| 105 | Partapnagar | Belgarh | 9228/07.12.2021 | Backside of Goodwill Screening Plant, Hindustan Screening Plant & Har-Har Mahadev Screening Plant | Aman | 287/11.12.2021 |
| 106 | Partapnagar | Belgarh | 9247/07.12.2021 | Illegal mining in front of new screening plant on Majehadwala to Belgarh road. | Aman | |
| 107 | Partapnagar | Mandewala | 88/11.01.2022 | Against Land Owners | Aman | 06/13.01.2022 |
| 108 | Partapnagar | Kanyawala | 231/28.01.2022 | BDPO Panchayati | Gurjeet Singh | |
| 109 | Partapnagar | Belgarh | 571/25.02.2022 | Along with irrigation dept. at the backside of M/s Yamuna ji screening plant. | Aman | 61/08.03.2022 |
| 110 | Partapnagar | Belgarh | 645/03.03.2022 | Irrigation bund (IE Rahul) | Aman | |
| 111 | Partapnagar | Belgarh | 732/09.03.2022 | Against M/s Guru Nanak Minerals | Aman | |
| 112 | Partapnagar | Belgarh | SPL-1/12.03.2022 | Backside of Goodwill Screening Plant, Hindustan Screening Plant & Har-Har Mahadev Screening Plant | Aman | |
| 113 | Partapnagar | Belgarh | 2088/11.05.2022 | Backside of Goodwill, Hindustan & Har-Har Mahadev Screening Plant (Krishan Kumar Gupta Case) | Rohit Singh | 97/02.06.2022 |
| 114 | Partapnagar | Belgarh | 3226/29.09.2022 | Against M/s Avrest S. Plant (MDL-1168) | Aman | 216/30.09.2022 |
| 115 | Partapnagar | Belgarh | 3301/18.10.2022 | Illegal trading by M/s Om Guru S. Plant (MDL-1154) | Aman | 226/14.10.2022 |
| 116 | Partapnagar | Devdhar, Ballemajra & Belgarh | 3346/18.10.2022 | Injection of negative entry by Khalsa, Vardhman & Vandematram | Aman | 232/19.10.2022 |
| 117 | Partapnagar | Belgarh | 3173/20.09.2022 & 695/20.03.2023 | Illegal mining by M/s Navdurga S. Plant (MDL-1255) | Rajesh Sangwan | 66/21.03.2023 |
| 118 | Pratapnagar | Belgarh | 1353/31.05.2023 | Against M/s Rebuttal Stone Crusher (L-1142) + forged e-Rawaana | Aman | 111/01.06.2023 |
| 119 | Partapnagar | Belgarh | 1747/02.08.2023 | Illegal issuance of e-Rawaana by M/s Jai Hanuman Traders (MDL-1414) | Aman | |
| 120 | Partapnagar | Devdhar, Doiwala & Belgarh | 1919/06.09.2023, 1953/14.09.2023 | Illegal purchase by 08 stone crushers from Pichopa Kalan | Om Dutt Sharma | 201/07.10.2023 |
| 121 | Partapnagar | Doiwala & Belgarh | 2042/25.09.2023 | Illegal purchase by 04 stone crushers from Pichopa Kalan | Om Dutt Sharma | 200/05.10.2023 |
| 122 | HSEnB Ambala | Belgarh | 2593/30.11.2023 | Illegal mining near M/s Radhey Radhey Screening Plant (Khasra No. 68//16) | Om Dutt Sharma | 61/30.11.2023 |
| Burial-Sadar Yamunanagar Area (Total Complaints: 11) | | | | | | |
| 123 | Buria | Bibipur/Jairampur Jagir | 1126/15.04.2022 | Illegal mining (Poclaim machines) | Gurjeet Singh | 104/04.05.2022 |
| 124 | Sadar Yamunanagar | Kamalpur | 3131/14.09.2022 | Illegal trading by M/s Sai Traders (MDL-447) | Rohit Singh | 417/18.09.2022 |

1390

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| 125 | Buria | Odhari | 3146/19.09.2022 | Illegal mining at Odhari Stock | Rohit Singh | 232/04.10.2022 |
| 126 | Buria (transferred from Chappar) | Majri Tapu | 3349/19.10.2022 | Illegal trading by M/s Shree Luxmi S. Plant (MDL-1151) | Raresh Sangwan | 246/20.10.2022 |
| 127 | Buria | Mukarampur | CMFS/09.12.2022 | Illegal trading by M/s Rajiv Trading Co. (MDL-1111) | SI Hitendar Kumar | 269/09.12.2022 |
| 128 | Buria | Buria | 443/22.02.2023 | Fake number plates/illegal transportation of mineral | Rohit Singh | 40/23.02.2023 |
| 129 | Buria | Lakkar | 1291/29.05.2023 | Illegal activity by M/s Jai Shri Ram Screening Plant (MDL-428) | Rohit Singh | 109/05.06.2023 |
| 130 | Buria | Kanalsi | 1464/08.06.2023 | Illegal mining & mineral stocking M/s Neelkanth Enterprises (MDL-1276) | Rohit Singh | 116/12.06.2023 |
| 131 | Buria | Kanalsi | 1471/08.06.2023 | Illegal mining & mineral stocking M/s Satguru Screening Plant (MDL-1337) | Rohit Singh | 115/12.06.2023 |
| 132 | Buria | Mandoli Ghaggar | 1477/08.06.2023 | Illegal mining & mineral stocking by M/s Jai Badri Vishal Screening Plant (MDL-1149) | Rohit Singh | 113/12.06.2023 |
| 133 | Buria | Majri Tapu | 2318/19.10.2023 | Misuse of e-Rawaana portal by M/s Golden S. Plant (MDL-1276) | Om Dutt Sharma | |



Unnamed Road, Yamuna Nagar Stone Crusher Zone,
Belgarh, Haryana 135021, India

Latitude
30.24270709°

Longitude
77.48799058°

Local 11:30:23 AM
GMT 06:00:23 AM

Altitude 248.84 meters
Sunday, 05-12-2021

1302



GPS Map
Camera Lite

Unnamed Road, Bir Tapu, Haryana 135101, India

Latitude

30° 7' 1" N

Longitude

77° 23' " E

Local 10:54:58 a. m.


GMT 05:24:58 a. m.

Altitud 222,58 metros

domingo, 26-12-2021

1303



 WFS Indija
Cultura. S.H.

135101, India

Latitude

30° 8' 1" N

Longitude

77° 23' " E

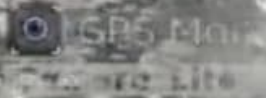
Local 11:04:53 a. m.

GMT 05:34:53 a. m.

Altitud 227,51 metros

domingo, 26-12-2021

1304



Unnamed Road, Belgarh, Haryana 135106, India

Latitude
30.21990112°

Longitude
77.49485103°

Local 05:30:35 PM
GMT 12:00:35 PM

Altitude 238.79 meters
Tuesday, 07-12-2021

1305



1306



1367

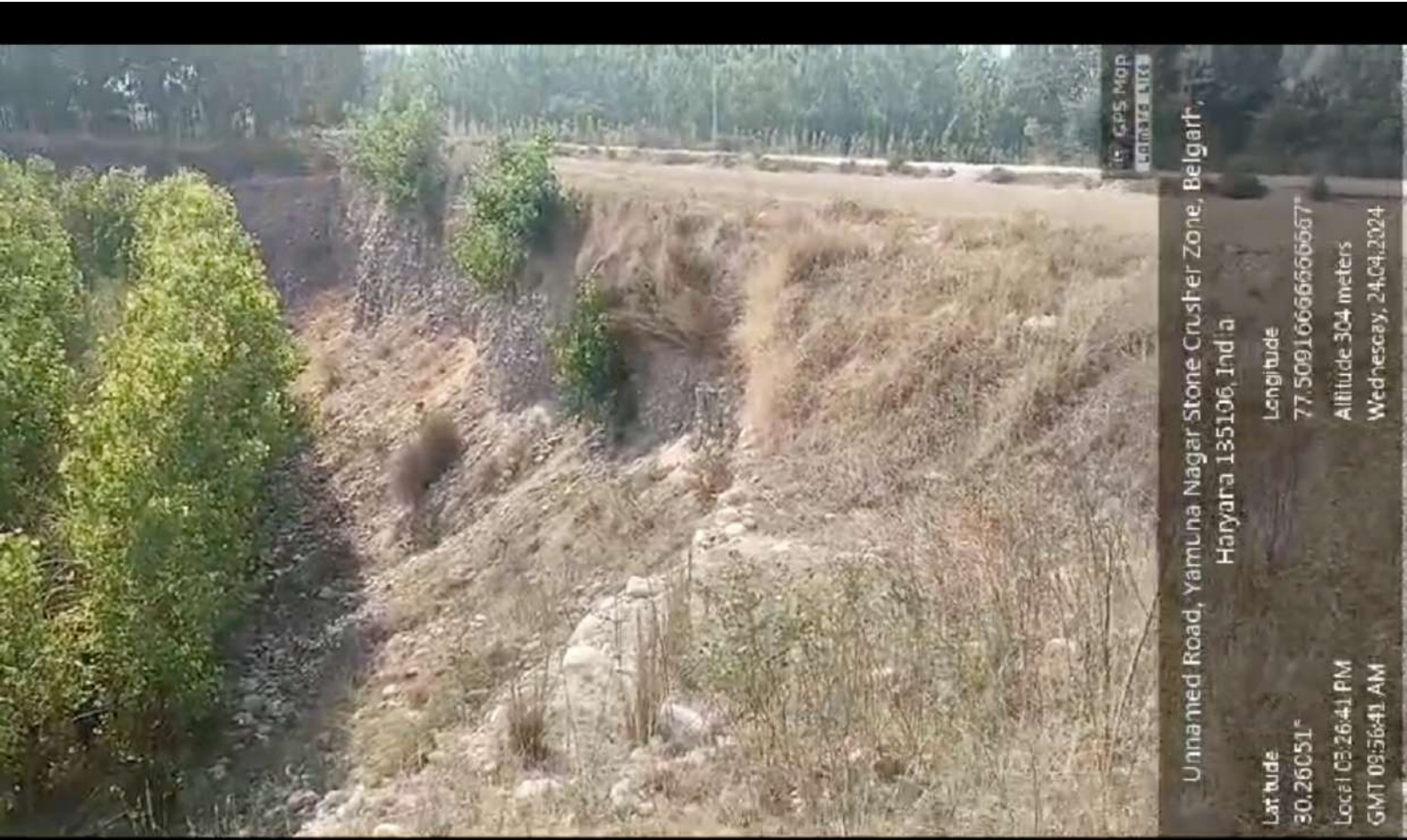


1308





1390



Unnamed Road, Yamuna Nagar Stone Crusher Zone, Belgarf,
Haryana 135106, India

Latitude
30.26051°
Local 03:26:41 PM
GMT 09:56:41 AM

Longitude
77.50916666666667°
Altitude 304 meters
Wednesday, 24/04/2024

by GPS Map
Camera etc



GPS Map
Compass Vite

Unnamed Road, Haryana 135021, India

| | |
|---------------------|-----------------------|
| Latitude | Longitude |
| 30.381421666666665° | 77.41747666666667° |
| Local 02:18:10 PM | Altitude 333 meters |
| GMT 08:48:00 AM | Wednesday, 24.04.2024 |

1312



GPS Map
Camera View

Unnamed Road, Haryana 135021, India

Latitude

30.38141666666667°

Local 02:17:53 PM

GMT 08:47:53 AM

Longitude

77.41747833333334°

Altitude 333 meters

Wednesday, 24.04.2024

1323



GPS Map
Camera View

9CVQ+9FR, Ibrahimpur, Haryana 135106, India

Latitude 30.393956666666668°
Longitude 77.43717833333334°
Altitude 354 meters
Local 01:44:49 PM
GMT 08:14:49 AM
Wednesday, 24/04/2024



GPS Map
Compass View

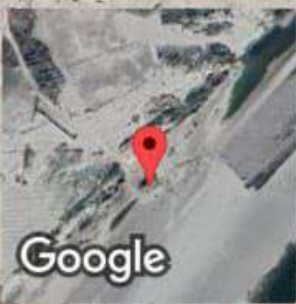
Unnamed Road, Haryana 135021, India

| | | | |
|------------|---------------------|-----------|-----------------------|
| Latitude | 30.381435000000003° | Longitude | 77.41724833333333° |
| Local Time | 02:18:55 PM | Altitude | 333 meters |
| GMT | 08:48:55 AM | | Wednesday, 24/04/2024 |

1345



 GPS Map Camera



कनियावाला, हरियाणा, हरियाणा, भारत
कनियावाला, हरियाणा, 135101, भारत
Lat 30.201262°
Long 77.492266°
21/04/24 04:30 PM GMT +05:30

1356



Unnamed Road, Haryana 135021, India

Latitude
30.381415°


Longitude
77.41721833333332°

Local 02:18:38 PM
GMT 08:48:38 AM

Altitude 333 meters
Wednesday, 24.04.2024

1367



 GPS Map Camera

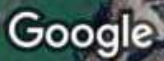
बेलगढ , हरियाणा, हरियाणा, भारत

बेलगढ , हरियाणा , भारत

Lat 30.238037°

Long 77.517903°


21/04/24 02:46 PM GMT +05:30





1378



 GPS Map Camera

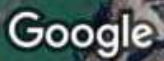
बेलगढ , हरियाणा, हरियाणा, भारत

बेलगढ , हरियाणा , भारत

Lat 30.238037°

Long 77.517903°

21/04/24 02:46 PM GMT +05:30

 Google

1389



Unnamed Road, Haryana 135106, India

Latitude
30.391426666666668°


Longitude
77.41915°

Local 02:11:34 PM
GMT 08:41:34 AM

Altitude 336 meters
Wednesday, 24.04.2024

1320



 GPS Map Camera

बेलगढ , हरियाणा, हरियाणा, भारत

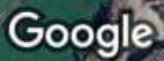
बेलगढ , हरियाणा , भारत

Lat 30.238037°

Long 77.517903°

21/04/24 02:46 PM GMT +05:30

\\TRUE COPY\\





1321
60

Dalmia Law Office <dalmialawoffices@gmail.com>

PROOF OF SERVICE

Advance Service of Reply/Objection to report filed by SEIAA in OA No. 593 of 2023 being Mursaleen v State of Haryana

2 messages

Dalmia Law Office <dalmialawoffices@gmail.com>

Sun, Apr 28, 2024 at 9:32 PM

To: rkhuranalegal@gmail.com, "saurabhrajpal.sc.aor@gmail.com" <saurabhrajpal.sc.aor@gmail.com>, pccf-hry@nic.in, "hspcbho@gmail.com" <hspcbho@gmail.com>, dmg.mines-hry@nic.in, dcpkl@hry.nic.in, seiaa-21.env@hry.gov.in, "ca@yamuna.edu.in" <ca@yamuna.edu.in>, "karajsinghvardan@gmail.com" <karajsinghvardan@gmail.com>, karaj.singh.ynr@gmail.com, "delhiroyalty@gmail.com" <delhiroyalty@gmail.com>, arjun.royalty@gmail.com, "kawaljeetsinghbatra111@gmail.com" <kawaljeetsinghbatra111@gmail.com>, batratpt@yahoo.com, northernroyalty165@gmail.com, rameshojha.mubarikpur@gmail.com, KULWINDER SINGH <p.s.buildtech007@gmail.com>, "info@jpygroup.co.in" <info@jpygroup.co.in>, "jsmfoodprivatelimited@gmail.com" <jsmfoodprivatelimited@gmail.com>, "sjoginder165@gmail.com" <sjoginder165@gmail.com>, pradeepmandhan1981@gmail.com, "mptraders165@gmail.com" <mptraders165@gmail.com>, developmentstatergy@gmail.com, "routesandjourney165@gmail.com" <routesandjourney165@gmail.com>, "elitemine2@gmail.com" <elitemine2@gmail.com>, "aparmines11@gmail.com" <aparmines11@gmail.com>, "astinexcavation2@gmail.com" <astinexcavation2@gmail.com>, "secretarialgur@gmail.com" <secretarialgur@gmail.com>, "yamunaganga165@gmail.com" <yamunaganga165@gmail.com>, "sremines@gmail.com" <sremines@gmail.com>, "jairampurjagir3350@gmail.com" <jairampurjagir3350@gmail.com>, "Kushalsharmachd700@gmail.com" <Kushalsharmachd700@gmail.com>, "mubarikpurroyalty@gmail.com" <mubarikpurroyalty@gmail.com>, "rajeshchitra1986@gmail.com" <rajeshchitra1986@gmail.com>, developementstrategy@gmail.com

Sir,

Kindly find the attached Objections to the Status report filed by SEIAA in the above captioned matter.

Regards

Chambers of Vanshdeep Dalmia
Advocate on Record
O: 206, Jor Bagh, New Delhi-110003
M: +91-9810077085

**OBJECTIONS MURSALEEN.pdf**

4693K

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Sun, Apr 28, 2024 at 9:32 PM

To: dalmialawoffices@gmail.com

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